BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH BANGALORE

DATED THIS THE 3RD APRIL. 1987

Present: Hon'ble Justice K.S. Puttaswamy

.. Vice Chairman

Hon'ble Shri L.H.A.Rego

.. Member (A)

C.A.No. 1/87

in

## A.No.786/86

S.Nagaraj, Artist, National Tuberculosis Institute, No.8, Bellary Road, Bangalore 560 003.

.. Complainant

(Sh. H.N.Narayan .. Advocate)

Vs.

- The Union of India by its Secretary to Government of India, Ministry of Health and Family Welfare, Nariman Bhavan, New Delhi 11.
- Director General of Health Service, Government of India, Nariman Bhavan, New Delhi 11.
- The Director,
  National Tuberculosis Institute,
  No.8, Bellary Road,
  Bangalore 560 003.

.. Accused.

(Sh.M.S.Padmarajaiah .. Advocate)

## DRDER

In this application made U/s 17 of the AT/Act, 1985('the Act'), and the Contempt of Courts Act, 1971, the complainant has moved this Tribunal to punish the accused for wilful disobedience of the directions issued by this Tribunal in Tr.A.No.786/86 decided on 5.9.86.



2.Shri M.S.Padmarajaiah, learned Senior Central Government Standing Counsel, appearing for the accused, submits that in compliance with the directions issued by this Tribunal in its order dated 5.9.86, the competent authority had passed its final order and had communicated the same also to the complainant on 23.3.1987. We have perused that communication, very failed produced by Shri H.N.Narayan, learned counsel for the complainant. We find from the same that the competent authority had complied with the directions issued by this Tribunal. When that is so, these proceedings have necessarily tobe dropped reserving liberty to the complainant to challenge the same in a separate application.

3. In the light of our above discussion, we drop these contempt of Court proceedings. But in the circumstances of the case, we direct the parties to bear their own costs.

VICE CHAIRMAN

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dms/ak.